

(b) to (d). A statement showing the required information is laid on the Table of the House. [See Appendix II, annexure No. 61].

INDIAN COMPANIES ACT

*471. **Shri S. N. Das:** (a) Will the Minister of Finance be pleased to state whether the proposals to set up an Organisation at the Centre for the administration of Indian Companies Act have been finalised?

(b) If so, how long will it take for that Organisation to start functioning?

(c) What will be the recurring and non-recurring expenditure involved in connection with this new Organisation?

The Minister of Finance (Shri C. D. Deshmukh): (a) Yes, Sir.

(b) The new Organisation will begin to function as soon as the nucleus of the essential personnel has been obtained. An attempt is being made to complete the administrative arrangements so that the Organisation may start functioning by October 1953.

(c) Non-recurring: Nil.

Recurring: Rs. 3,30,000 per annum (approximately).

RULES FOR SERVICES

*472. **Shri S. N. Das:** (a) Will the Minister of Home Affairs be pleased to state what progress has been made so far in the matter of revision and recodification of rules of general application for all services?

(b) Has any *ad hoc* Committee been appointed to do this work?

The Minister of Home Affairs and States (Dr. Katju): (a) A statement is laid on the Table. [See Appendix II, annexure No. 62].

(b) The preliminary work for the revision and recodification of rules relating to conditions of service having financial implications, e.g., pay, allowances, leave, pensions, etc., is being done by a team of officers headed by a Joint Secretary in the Ministry of Finance and assisted by representa-

tives of the Ministries of Home Affairs and Law and of the Comptroller and Auditor-General.

The revision of general rules relating to conduct and discipline is being dealt with by the Ministry of Home Affairs in consultation with the other Ministries and the State Governments where necessary.

PARTIAL FINANCIAL ASSISTANCE SCHEME

*473. **Shri S. N. Das:** Will the Minister of Education be pleased to state:

(a) the number of students who were given financial assistance under the Partial Financial Assistance Scheme in the year 1952-53 and 1953-54 with the amount of assistance sanctioned;

(b) the subjects of study of these students;

(c) whether applications for such assistance were invited; and

(d) if so, the number of applications received?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). A statement showing the required information is laid on the Table of the House. [See Appendix II, annexure No. 63].

(c) No.

(d) Does not arise.

ADMINISTRATIVE SYSTEM

*474. **Shri Gidwani:** Will the Minister of Home Affairs be pleased to state:

(a) whether the recommendations made in the Appleby Report regarding re-organization of the administrative system have been considered by Government;

(b) whether any of those recommendations have been accepted; and

(c) if so, the measures taken in pursuance of those recommendations?

The Deputy Minister of Home Affairs (Shri Datar): (a) The recommendations made in the Appleby Report are under active consideration of Government.

(b) and (c). Do not arise.